GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.3652 TO BE ANSWERED ON 23.03.2017

RATNAGIRI GAS AND POWER LIMITED

3652. SHRI S.R. VIJAYAKUMAR:

SHRI BIDYUT BARAN MAHATO:

SHRI GAJANAN KIRTIKAR:

SHRI ASHOK SHANKARRAO CHAVAN:

SHRI T. RADHAKRISHNAN:

SHRI DHANANJAY MAHADIK:

KUNWAR BHARATENDRA:

DR. HEENA VIJAYKUMAR GAVIT:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

SHRI SATAV RAJEEV:

SHRIMATI SUPRIYA SULE:

Will the Minister of POWER

be pleased to state:

- (a) the present status of the Ratnagiri Gas and Power Limited along with the total debt of the company;
- (b) whether the Government has convened a meeting of stakeholders of the company recently to resolve the issues plaguing the company and if so, the details and the outcome thereof;
- (c) whether the Union Government has asked the Government of Maharashtra to waive off State-wise transmission charges and transmission losses and also waive off the tax on gas and if so, the response of the Government of Maharashtra thereto;
- (d) the quantum of power targeted to be generated after the revival indicating the estimated cost of power generation;
- (e) the other steps taken/proposed to be taken by the Government for early revival of the power plant; and
- (f) whether the power pact between RGGPL and Indian Railways hit a roadblock due to pricing issues and if so, whether the Government is working on getting both the parties to agree to 500MW of electricity at Rs. 5.50 per unit and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a): Ratnagiri Gas and Power Pvt. Limited (RGPPL) has started generation of power under the scheme of Utilization of gas based power generation capacity for the year 2015-16 and 2016-17. Total Debt of RGPPL is approximately Rs. 8906 Crs.

- (b) to (d): Yes, Madam. Railways have agreed to continue to purchase 500 MW power from RGPPL power plant w.e.f 01.04.2017 for a period of five years. Govt. of Maharashtra has agreed, in principle, for granting waiver of State transmission charges and transmission losses and also waiver of VAT on gas purchase by the RGPPL.
- (e): Government has taken following steps for revival of RGPPL:
 - (i) Decided to demerge the Power Block and Liquefied Natural Gas (LNG) terminal into two separate entities.
 - (ii) Banks/Financial Institutions have agreed to restructure the debt.
 - (iii) Gas supply to RGPPL at a firm price for the five year period has been agreed by GAIL.
- (f): In view of reply to (b) to (d) above, question doesn't arise.
